

villages. In the first instance, the ONGC authorities promised that they are going to construct a semi-permanent house and they are going to construct 500 pacca houses for the victims. But so far they have not done anything to the people. The State Government of Andhra Pradesh has also requested a number of times to shift the ONGC Regional Office from Madras to Rajahmundry where a lot of ONGC activities are taking place.

Another lacuna in this ONGC's indifferent attitude is that they are not cooperating with the local officials there. Even the revenue people and the police people are not happy with the attitude of the ONGC because their budget is audiless budget, they are spending crores of rupees for their own purpose, but not for the local area development and the people there. The other important thing is that the ONGC authorities there are not interested about the local area's development in the Konaseema area. In the year 1987 the ONGC has agreed to give Rs. 23 crore and odd for the roads in the Konaseema area to the Government of Andhra Pradesh and the amount was revised to Rs. 30 crore in the year 1990. The ONGC has agreed, but so far, no single Rupee has been released by the ONGC for the above purpose. They have also promised, as per the request of the Government of Andhra Pradesh, to finance construction of four bridges namely, Vasishta, Yanam-Ydurulanka, Kotipalli-Mukteswaran and Bodasakuru, but they have not sanctioned anything so far.

In the last blow-out the ONGC has not taken any action against the officials who are responsible for this second blow-out in Komarada.

They are always Acting in this manner only and so far they have not taken any action against the ONGC officials who are responsible for this blowout. Since 1987, the State Government has also been asking the ONGC to contribute towards local area development. But they have not given any funds for local development also. The ONGC is using roads and bridges in the area but it is not helping in any way for area development. May I request the hon. Speaker to kindly ask to Ministry to make a statement on this important issue?

MR. SPEAKER: I will ask the Minister. You please sit down now.

SHRI G.M.C. BALAYOGI: Please direct the Minister to make a statement regarding the compensation to be paid to those people who lost their crops, houses and everything. Once again I request the hon. Minister through you, Sir, to make a statement on this issue and release liberal compensation for damages to the crops and funds for area development and also compensation for the damaged houses of the people and farmers who lost everything in the blowout.

MR. SPEAKER: Mr. Minister, I would like you to make a statement on this subject. *(Interruptions)*

KUMARI MAMATA BANERJEE (Calcutta South): Please allow me to raise a very important matter. You are allowing only those who are sitting on that side.

MR. SPEAKER: I will allow you. Please wait.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Will you please allow me too? I have also given a notice.

MR. SPEAKER: Mr. Nitish Kumar please. Nitishji, you can speak from your seat itself. Just press the switch on the mike.

*[Translation]*

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, in view of the forthcoming legislative Assembly elections, in Bihar, I would like to draw your and the attention of the House towards the Law and order situation prevailing in the state.

Law and order situation in Bihar is deteriorating day by day. According to the instructions of the Election Commission, State Government of Bihar has to deploy the available police force during the elections. Apart from it, 450 companies of Central Police Force is being sent. It means that 32,000 police personnel by the Central Government and 50,000 police personnel by the State Government will be provided, whereas total number of booths to be set up in Bihar is going to be 82,000 only. Static force should be deployed atleast at sensitive and hyper sensitive booths. In view of the availability of police force, only 10 percent booths can be given proper police protection. It means that rest of the 90 per cent booths will remain unmanned and without any protection. That means we are going to see the worst ever election scnenario in Bihar. There will be free for all. There will be booth capturing, rigging or all sports of malpractices. I think that it will be the most violent elections.

Sir, through you, I would like to draw the attention of the House towards this and request the Central Government to send the required number of police personnel demanded by the Election Commission. Various political parties of the State feel that there is no possibility of any free and fair elections without sending 1500 companies of CRPF and other Central Forces. I would also like to submit that the people with licenced arms are being asked to deposit them whereas arsenal of unlicenced arms is lying with the people, and no action has been taken to seize it. Criminals who can help the ruling party are being released and others are being terrorised. This is the situation prevailing in the state.

In such a situation, Election Commission should be given free hand to deal with the situation and whatever police force is required, should be deployed there. Through you, we request this only.

12.50 hrs.

RE. MISUSE OF TADA AND DEMAND FOR ITS REPEAL

*[English]*

KUMARI MAMATA BANERJEE (Calcutta South) : Mr. Speaker Sir, I am very grateful to you for giving me an opportunity to speak. I am not raising my issue. I am raising an issue which is related to the people, specially the minority people.

Sir, I want to raise the issue of TADA. The message has gone down to the grassroot people that more than 64,888